

THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

Item 12

IA No. 1909/23

In

CP(IB) No. 246/Chd/Hry/2018

(Admitted)

Under Section 9 & 54 IBC 2016

**In the matter of:-**

Touchlife Pharma Pvt. Ltd.

...Petitioner-Operational Creditor

Vs.

Alchemist Hospitals (Gurgaon) Pvt. Ltd.

...Respondent-Corporate Debtor

**Present:** Mr. Pulkit Goyal with Ms. Asmita Arora, Advocates for the Applicant/Liquidator.

Heard. The application along with the conveyance Proforma at Page No. 61 to 63 has been filed by the liquidator with a prayer for dissolution of the corporate debtor with an undertaking has been given by one of the financial creditor regarding the possible outcome of the appeal filed by the Income Tax Department regarding TDS refund before the Hon'ble NCLAT and distribution of the same among financial creditor/stakeholder. Form-H has been filed as Annexure A-5 at Page No. 43. Order Reserved.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

August 23, 2023  
PKA

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**